

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**CP-96(ND)/2017**

**IN THE MATTER OF:**

M/s. Dinesh Kumar Jalan & Ors. .... Applicant/petitioners

Vs.

M/s. Prestige City Developers Pvt. Ltd. & Ors.... Respondents

**Order under Section 241-242 of the Companies Act**

**Order delivered on 31.08.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Ms. Deepa Krishan**

**Hon'ble Member (T)**

For the Applicant/petitioner : Mr. Amol Vyas, Advocate


For the Respondent : Mr. Dinkar Singh, Advocate

**ORDER**

Notice of the application for 22<sup>nd</sup> September, 2017 to the respondents to show cause why the proceedings under the contempt of court be not initiated.

Mr. Dinkar Singh has put in appearance and has accepted notice on behalf of the respondent and requests for some time to file reply. Let the reply be filed within two weeks with a copy in advance to the Counsel for the petitioner.

List the matter on 22<sup>nd</sup> September, 2017.

  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**

31.08.2017  
V. Sethi